

LOK SABHA
UNSTARRED QUESTION NO.1333
TO BE ANSWERED ON 09.02.2017

VIOLATION OF GUIDELINES UNDER SITP

1333. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether the Government has given show cause notice to 'Infrastructure Leasing and Financial Services Ltd. (IL&FS)' regarding Viraj Integrated Textile Parks, Gujarat for violation of guidelines/criteria for Scheme for Integrated Textile Parks (SITPs);
- (b) if so, the details thereof;
- (c) whether the Government has directed IL&FS to relocate the non-textiles firms or activities outside the Textile Park and refund the entire Government grant with penal interest;
- (d) if so, the details thereof and the action taken so far; and
- (e) if not, whether the Government is contemplating any further action and if so, the details thereof?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)
MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) to (e): The Government has sought response of Infrastructure Leasing and Financial Services Ltd. (IL&FS) which was the Project Management Consultant (PMC) for Vraj Integrated Textile Park regarding violation of guidelines/criteria of the Scheme for integrated Textile Parks (SITP) by the Special Purposes Vehicle (SPV) of the said Park. Based on the response of IL&FS, the SPV and PMC have been directed to get those non-textile units which were not part of the approved project of Vraj Integrated Textile Park relocated outside the textile park area sanctioned under the SITP.
